Guidelines for post-retirement appointment

257. SHRI BHUPENDER YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether Government has issued any guidelines for regulating post-retirement appointments of bureaucrats in Autonomous/Statutory/Constitutional bodies, if so, the details thereof;

(b) whether the existing guidelines are capable of ensuring objectivity, transparency and fair play in such appointments; and

(c) if so, the details thereof and if not, the remedial steps proposed?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (c) No, Sir. However, Post Retirement appointment in Autonomous/ Statutory/Constitutional bodies are regulated under provisions prescribed in their respective Act/ Rules.

Representation of OBC in Government services

258. SHRI BHUPENDER YADAV: Will the PRIME MINISTER be pleased to state:

(a) the strength of Other Backward Classes (OBCs) in group 'A' and below group 'A' categories in the Central Government;

(b) the view of Government as regards the adequacy or otherwise of the representation of OBCs in the services under the Central Government; and

(c) what is Government's plan of action with regard to fulfillment of the objective behind creation of reservation for the OBCs in Government jobs?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) As per the information received from 71 Departments/Ministries, there were 8,354 OBCs in Group 'A' and 5,15,795 OBCs in Group ' B' and ' C' in the Central Government Departments/Ministries, the total of which constitutes 17.71% of the total number of employees, as on 01.01.2013.

(b) and (c) A Committee, constituted in July, 2013 under the chairmanship of Secretary, Ministry of Social Justice and Empowerment, made an in depth analysis of the reasons for non-filling up of the backlog reserved vacancies and suggested measures to enhance the employability of reserved category candidates. Based on the report submitted by the Committee in May, 2014, and Action Plan for study of reasons for non-filling up of backlog reserved vacancies, review of prescribed standards, if required,